

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI  
REGIONAL BENCH**

**Excise Miscellaneous Application No.85178 of 2020**

(On behalf of Appellant)

**in**

**Excise Appeal No. 85771 of 2015**

(Arising out of Order-in-Original No. 31/COMMR/MIII/KCG/2014-15 dated 31.12.2014 passed by the Commissioner of Central Excise, Mumbai-III).

**M/s. JSW Steel Ltd.**

**Appellant**

Formerly known as Ispat Industries Ltd.,  
Geethapuram, Village Dolvi,  
Taluka Pen, Dist. Raigad 402 107.

Vs.

**Commissioner of Central Excise, Mumbai-III      Respondent**

3<sup>rd</sup> & 4<sup>th</sup> floor, Vardaan Centre, MIDC  
Wagle Indl. Estate, Thane (W), Mumbai 400 604.

Appearance:

Shri Karan Sarawagi, Advocate, for the Appellant  
Shri N.N. Prabhudesai, Superintendent, Authorised Representative for  
the Respondent

**CORAM:**

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)  
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/86661/2021**

Date of Hearing: 12.08.2021

Date of Decision: 12.08.2021

PER: BENCH

When the matter was called for hearing today, the learned counsel for the appellant submits that they have settled the matter under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificate. Therefore, he prays for withdrawal of the appeal. Learned AR has no objection. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn. The miscellaneous application filed by the appellant is also disposed of.

(Pronounced in the open court)

**(Sanjiv Srivastava)  
Member (Technical)**

**(Dr. Suvendu Kumar Pati)  
Member (Judicial)**